

ITEM NO.502

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION

Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY

Respondent(s)

WITH

SLP(C) No. 15936/2020 (XIV)

(WITH IA No. 142836/2022 - APPLICATION FOR RECTIFICATION, IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 6125/2021 (IV-A)

(WITH IA No. 67306/2022 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 9462/2022 (IV-A)

(WITH IA No. 114639/2022 - APPLICATION FOR PERMISSION, IA No. 75755/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 124089/2023 - INTERVENTION APPLICATION, IA No. 108256/2023 - INTERVENTION APPLICATION, IA No. 185828/2022 - INTERVENTION APPLICATION, IA No. 129212/2023 - INTERVENTION APPLICATION, IA No. 128075/2023 - INTERVENTION APPLICATION, IA No. 75756/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s)

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Mr. Sulaiman Mohd. Khan, Adv.
 Mrs. Taiba Khan, Adv.
 Mr. Madhav Bhatia, Adv.
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 Mr. Abdul Bari Khan, Adv.

Mr. Rohit Amit Sthalekar, AOR
Mr. Somiran Sharma, AOR

Mrs. Prabha Swami, Adv.
Ms. Divya Swami, Adv.
Mr. Nikhil Swami, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr R Venkataramani, learned Attorney General for India, states that a consultative process is being carried out by the Government on the proposed amendments to the Arbitration and Conciliation Act 1996. Hence, it has been submitted that the reference to the Constitution Bench may be taken up preferably by the middle of November 2023 at which time there would be clarity on the law.
- 2 List the proceedings on 22 November 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(RENU BALA GAMBHIR)
COURT MASTER